

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.25**  
**CP No. 34/59/PB/2022**

**IN THE MATTER OF:**

Ajay Sahni and Anju Sahni ..... Petitioner/Applicant  
Vs.  
M/s. MD Web Designers Pvt Ltd. .... Respondent

**Order Under Section 59 of the Companies Act, 2013**

**Order delivered on 31.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Mr. Sajeve Deora, Adv., Ms. Bharti Badesra, Ms. Shivleen Pasricha, Advs.  
For the Respondent : Ms. Archana Lakhota, Mr. Bikram Bhattacharyam, Advs.  
Ms. Tanu Bhardwaj, Mr. Karan Khaitan, Advs.  
for the R-2 & R-3

**ORDER**

**IA(CA)-02/2023**

The prayer in this application is as follows:

- “a) Allow the present application permitting impleadment of proposed Respondent Mr. Ajay Sahni as the Respondent No.2 in the main petition bearing No. 34/59/PB/2022.*
- b) Pass any such order(s) that this Hon’ble Tribunal may deem fit and proper in the interest of justice.”*

Ld. Counsel Mr. Sajeve Deora appeared on behalf of the Petitioner and stated that Mr. Ajay Sahni may be impleaded as per prayer.

Ld. Counsel Ms. Archana Lakhota appeared on behalf of the Respondent and stated that she has no objection and seeks time to file the reply to the main petition.

**Accordingly, IA(CA)-02/2023 stands allowed.**

At the request, list CP No. 34/59/PB/2022 for a physical hearing  
**on 12.10.2023.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

31.08.2023 - Vinod Arora